



THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-131/1994/6539/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Mahmud Ahmed
Special Judge, CBI, NIA,
Assam, Guwahati.

Dated Guwahati the 7th November, 2019.

Sub: Casual leave.

Ref:- Your letter No.SPL/CBI/04-2017/498 dated 05.11.2019.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that your prayer for casual leave on 11.11.2019, has been granted/rejected. The Special Judge, CBI, Addl. CBI Court No.1, Assam, Guwahati and in her absence Special Judge, CBI, Addl.Court No. 2, Assam, Guwahati and in his absence Special Judge, CBI, Addl. CBI Court No.3, Assam, Guwahati will remain in charge of your court and office in your absence.

Yours faithfully,

Sd/

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-131/1994/6540/A, dated 7.11.19
Copy to :

1. The Special Judge, CBI, Addl. CBI Court No.1, Assam, Guwahati .
2. The Special Judge, CBI, Addl.Court No. 2, Assam, Guwahati.
3. The Special Judge, CBI, Addl. CBI Court No.3; Assam, Guwahati.
4. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)